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RAJYA SABHA

Wednesday, 15th December 1954

The House met at eleven of the clock. MR CHAIRMAN in the Chair

ORAL ANSWERS TO QUESTIONS

ESTABLISHMENT OF DIPLOMATIC RELATIONS

*301 SHRI SARDAR SINGH: Will the PRIME MINISTER be pleased to state the steps, if any, which Government have taken or propose to take with regard to the establishment of diplomatic relations with-

- (1) Laos and Cambodia;
- (11) East Germany, and
- (111) Outer Mongolia?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA). (1) The Government of India have decided to establish formal diplomatic relations with Cambodia and, as a first step, are sending a Special Mission to that country with a Political Representative at its head

Government have also decided to deal with Laos on a basis of de facto recognition and propose to establish a Consulate General there within the next few months.

(11) and (111). It is not proposed at present to establish diplomatic relations with East Germany and Outer Mongolia.

SHEL SARDAR SINGH: May I know what are the reasons for the answer given to (11) and (111)?

SHRI JAWAHARLAL NEHRU: In so far as (11), *i.e.*, East Germany is concerned, the reason is that the whole question, I might say, is a question of formal diplomatic relations. So far as trade and other relations are concerned, we have 92 RSD i.

them. Only recently there was a Mission from East Germany and we have concluded even a trade agreement with East Germany. So it is not that we are not in touch with each other but so far as formal diplomatic relations or exchange of diplomatic personnel, etc. are concerned, we have not. We have felt that we should await a little the developments of the German situation and not do something which will help in the separation of the two Germanies and makes it more permanent. I do not mean that our action is going to have a very great effect on the situation there.

So far as West Germany is concerned, it was a continuation of the past. There is no question of not having contact with them. We have them in trade and other matters but in regard to this political matter, it itself becomes a political move which comes, perhaps likely, in the way of the union of the two, and so far as Outer Mongolia is concerned, there is no particular political element but it is rather difficult for us to have these exchange of diplomatic personnel with that country We may consider that.

SHRI B GUPTA: May I know if we have got any diplomatic relations with West Germany, ie, the Bonn Government?

SHRI JAWAHARLAL NEHRU: Yes, we have got an Embassy there which is a continuation of the representation we had.

MR CHAIRMAN: Military Mission.

SHRI JAWAHARLAL NEHRU: Yes, the Military Mission that we had previously there.

SHRI B. GUPTA: I cannot quite understand how it can be continuation in the case of West Germany and not continuation in the case of the other Germany when it is known that Germany is divided and both the Governments claim to represent at least some part of Germany.

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SHRI JAWAHARLAL NEHRU: That is a question of rather facts-how it hon. Member can continued. The easily go into that. There is no doubt that it is a continuation. It is rather a complicated history of how our representative even before independence was associated with the Allied Mission there—Allied meaning, the U.S.A., U.S.S.R., England, France, etc., the Allied Powers, the Great Powersnot a Mission, but they were controlling the situation and our Mission was somehow attached to them. Ever since then, it remained attached to them and later I think, about a year or two ago, when a change came about, this was converted into an Embassy.

SHRI B. GUPTA: It was understandable when there was the Four Power Allied Command. After the disintegration, for whatever reason, of that Command, would it not be advisable for the Government to extend the relationship also with the other Germany, *i.e.*, East Germany?

MR. CHAIRMAN: That is a suggestion for action.

INTERNATIONAL FEDERATION OF COTTON AND ALLIED TEXTILE INDUSTRIES

*302. SHRI M. VALIULLA: Will the Minister for Commerce and Industry be pleased to state:

(a) whether India is a member of the International Federation of Cotton and Allied Textile Industries;

(b) if so, whether India attended the Federation's meeting held at Barcelona;

(c) whether the Federatic'n passed a resolution at that meeting to the effect that the price of raw cotton should be reduced to the minimum possible; and

(d) if so, whether India intends tc implement that resolution?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) No, Sir.

(b) to (d). Do not arise.

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INDENTING OF AIRCRAFT STORES FROM MESSRS, AIRCRAFT INSTRUMENTATION LTD. OF U.K.

*303. SHRI S. MAHANTY: Will the Minister for Works, Housing and Supply be pleased to state:

(a) the total loss incurred by Government in indenting aircraft stores from Messrs. Aircraft Instrumentation Ltd. of U.K.;

(b) the party on whose requisition the order was placed and the purpose for which the requisition was made;

(c) whether Government have taken any steps so far to fix the responsibility on the person or persons responsible for this loss; and

(d) whether any legal proceedings have been started against Messrs. Aircraft Instrumentation Ltd. for the recovery of the shortfall in supply?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) £4,614-35.-0d.

(b) The spare parts were indented by Air Headquarters to meet normal replacement requirements.

(c) The matter is being looked into by the High Commissioner for India in the U.K.

(d) The firm on whom the original contract was placed went into liquidation and its business was taken over by another firm. The liability of the successor firm has been considered by the Solicitors to the High Commission of India who have advised that the firm cannot be held liable and there is no cause of action against them.

In regard to criminal proceedings against Messrs. Aircraft Instrumentation Ltd., the case has been investigated and the Director of Public Prosecution, U.K., has decided not to institute such proceedings.

SHRI S. MAHANTY: May I know before this order was placed with Messrs. Aircraft Instrumentation Ltd., were the financial credentials of that firm verified by the Government?